

**AFFIDAVIT IN COMPLIANCE OF THE ORDER DATED 19TH FEBRUARY 2024
BEFORE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN ZONE BENCH, AT-PUNE.**

ORIGINAL APPLICATION NO.94 OF 2016WZ

Dinbandhu Singh & Others.

.....} Applicants.

VERSUS

M/s Serene Developers &Others.

.....} Respondents.

AFFIDAVIT IN COMPLIANCE OF ORDER PASSED BY HON'BLE TRIBUNAL DATED 19TH FEBRUARY 2024

I, Sunil Marale, Metropolitan Planner of Respondent No. 5, do hereby file an Affidavit in compliance with the Order passed by this Hon'ble Tribunal only with the limited purpose of bringing on record when exactly the Respondent-Project-Proponent had applied for IOD on 20th September 2023 & rejected on 28th February 2024. Since the Application for IOD has been disposed of for want of certain mandatory documents. It has been found under:

- 1) The Respondent – Project Proponent had applied for IOD for Environmental clearance for the additional built-up area with an amendment in the earlier proposal for construction, vide Marathi-Letter dated 20th September 2023. I crave leave to refer to & rely on the said Application for Additional Built-up area when produced.
- 2) Earlier approval was granted for 27948.00 square meters built up area, on 44200.00 square meters land area by District Collector vide Letter dated 24/08/2010 on S.N.12/6, 47/5/1, 50/1/1A/1, 55/15 & 82 in the name of M/s Serene Developers &Others. Now the IOD application is submitted for gat no.12/6,12/7, 47/5/1, 50/1/1A, 55/15, 47/2, 47/3, 47/4, 47/18, 47/19, 82, area- 47950 square meters. As per condition no.32 of NA order dated 24/08/2010, Environmental clearance should have been taken before starting any construction work on site. I crave leave to refer to & rely on the said N.A. Order and building permission plans when produced.
- 3) The Respondent-PMRDA rejected the IOD application on 28th February 2024 for submission of inadequate information and necessary documents mentioned in the Letter of the Rejection of IOD. A true copy of the original communication in Marathi and its English duly countersigned is enclosed and marked as an Annexure-R-1



Sunil Marale
Sunil Marale,
Metropolitan Planner,
Authorized Signatory.

VERIFICATION

I, Sunil Marale, Metropolitan Planner of the Respondent-PMRDA do hereby state that the contents of paragraphs 1 to 3 are true & correct to the best of my knowledge & belief as well as based on the record of the case made available to me. Office copies of the enclosed documents are available in my office & I have perused them.



Sunil Marale
Sunil Marale,
Metropolitan Planner,
Authorized Signatory.



BEFORE ME
Akuro
31/5/2024
VILAS ANANTA KUTE
NOTARY
UNION OF INDIA
Vitthalwadi, Akurdi, Pune-35.

Noted And Registered
at Serial Number 2374/2024

Pune metropolitan Regional Development Authority, Pune**New Administrative Building, Near Akurdi Railway Station, Akurdi, Pune-411044**Ph No. : 020- 259 33 344/ 356 / 333 /, Email: comm@pmrda.gov.in

Ja.No.: Mulshi/A.No.697/ 8914

Date -28/02/2024

To,

Ar. Parvez Jamadar,
Near Bharat Arcade, Burger King,
Camp, Pune-1.

Subject - Mauje Marunji T.Mulshi, Dist. S.No.- 12/6 of Pune, and others.
Regarding getting Intent of Development (IOD).

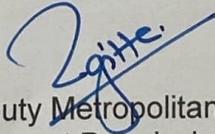
Reference: Your application dt. 22/09/2023.

On "preliminary scrutiny" of the subject matter received by this office through the letter under reference, the following errors are found in the proposal.

1. Feedback from the drawing department must be submitted.
2. Calculation maps must be submitted.
3. Must submit 7/12 transcript within 1 month.

The said case is being rejected and the case is being filed.

for:


Deputy Metropolitan Planner
(Development Permission Department)
Pune Metropolitan Region Development Authority, Pune



पुणे महानगर प्रदेश क्षेत्र विकास प्राधिकरण, पुणे

Pune Metropolitan Regional Development Authority, Pune
नवीन प्रशासकीय इमारत, आकुर्डी रेल्वे स्टेशन जवळ, आकुर्डी, पुणे- 411044

New Administrative Building, Near Akurdi Railway Station, Akurdi, Pune-411044

Ph No. : 020- 259 33 344/ 356 / 333 / फोन. नं. ०२०- २५९ ३३ ३४४ / ३५६ / ३३३, Email: comm@pnrda.gov.in

जा.क्र.: मुळशी/आ.क्र.६९७/ ८९४

दि.२८/०२/२०२४

प्रति,

आर्कि परवेझ जमादार,
भारत आर्केड, बर्गर किंग जवळ,
कॅम्प, पुणे-१.विषय:- मौजे मारुंजी ता.मुळशी, जि. पुणे येथील स.नं.- १२/६, व इतर.
Intend of Development (IOD) मिळणेबाबत.

संदर्भ: आपला अर्ज दि. २२/०९/२०२३.

संदर्भाधिन पत्रान्वये या कार्यालयास प्राप्त झालेल्या विषयांकित प्रकरणाची "प्राथमिक छाननी" केली असता खालीलप्रमाणे प्रस्तावात त्रुटी आढळून येत आहेत. .

१. रेखाकला विभागाकडील अभिप्राय सादर करणे आवश्यक आहे.
२. मोजणी नकाशे सादर करणे आवश्यक आहे.
३. १ महिन्याचे आतील ७/१२ उतारा सादर करणे आवश्यक आहे.

सबब सदरचे प्रकरण नामंजूर करण्यात येत असून, दफ्तरी दाखल करणेत येत आहे.


उप महानगर नियोजनकार
(विकास परवानगी विभाग)

पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे

०१८
Zgite
13/02/24

